## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1104 ANSWERED ON:28.11.2011 ILO CONVENTION ON LABOUR RIGHTS Azad Shri Kirti (Jha)

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has signed convention No. 87 (Freedom of Association and Protection of the Right to Organise) and No. 98(Right to Organise and Collective Bargaining) of International Labour Organisation (ILO);
- (b) if so, the details thereof;
- (c) whether the rights of labour are likely to be seriously affected as a result thereof; and
- (d) if so, the details thereof?

## **Answer**

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): No, Madam.
- (b): The main reason for non-ratification of the above two Conventions is due to certain restrictions imposed on the Government servants. The ratification of these Conventions would involve granting of certain rights that are prohibited under the statutory rules, for the Government employees, namely, to strike work, to openly criticize Government policies, to freely accept financial contribution, to freely join foreign organizations, etc.
- (c): Government is mandated to create a work environment conducive to achieving a high rate of economic growth with due regard to protecting and safeguarding the interests of the working class in general and those of the vulnerable sections of the society in particular.
- (d): A large number of labour laws have been enacted and implemented by the Centre and the States catering to different aspects of safeguarding the interest of labour.